



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad

संदर्भ संख्या : 4566/NGT OA-549/19/2019

दिनांक 23-11-19

To,

The Registrar,  
The National Green Tribunal,  
Principal Bench,  
New Delhi  
E-mail- [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) & [ngt.filling@gmail.com](mailto:ngt.filling@gmail.com)

**Sub: Compliance report in compliance to order passed by Hon'ble NGT, New Delhi on dated 13.08.2019 in matter of 549/2019 Mahakar Singh Versus State of Uttar Pradesh.**

Sir,

With reference to the above subject mentioned above, this is to inform you that in compliance to order passed by Hon'ble NGT, New Delhi on dated 13-08-2019 in matter of 549/2019 Mahakar Singh Versus State of Uttar Pradesh, the compliance report is submitted for kind perusal and necessary action please.

Yours Sincerely

  
Regional Officer

Copy to:

- 1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
- 3- Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
- 4- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.

  
Regional Officer

**Report in compliance to order passed by Hon'ble NGT, New Delhi on dated 13.08.2019 in matter of O.A. No. 549/2019, Mahakar Singh Versus State of Uttar Pradesh**

Hon'ble National Green Tribunal passed the following order on 13.08.2019 in O.A. No. 549/2019, Arvind Mangal Versus State of Uttar Pradesh.:-

*“ Allegation in this letter, which has been treated as an application, is against illegal cutting of trees, extraction of ground water and construction without Environmental Clearance for the project of Wave City at Ghaziabad and High Tech City at NOIDA by Real Estate Developers.*

*Let the Central Ground Water Authority (GGWA), Chief Conservator of Forest/Conservator of Forest, Ghaziabad and Uttar Pradesh Pollution Control Board(UPPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this order by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). The UPPCB will be the nodal agency for coordination and compliance.....”*

In compliance to the above order, inspection of M/s UPPAL Chadha Hi-Tech Developers Pvt Ltd, Village- Mehrauli, Shahpur Bamhaita, Dasna, Sadiqpur/Kazipur, Bayana, Naipphal and expansion in villages- Arifpur, Sadat nagar Iqalnayatpur, Talabpur, Kachera Warsabad, Dujana Girdharpur, Ghaziabad was carried out on 19.09.2019 by the following officers :-

1. Shri Jagdamba Prasad, Scientist-D, CGWB, Lucknow.
2. Shri Navratan Singh, Forest Range Officer, Ghaziabad
3. Shahi Shekar, Section Officer, District Gautam Buddh Nagar.
4. Ankit Singh, Assistant Environmental Officer, UPPCB, Ghaziabad.
5. Kishan Singh, Junior Engineer, UPPCB, Greater Noida.

1. M/s UPPAL Chadha Hi-Tech Developers Pvt Ltd, is developing a residential township at areas of Ghaziabad and Greater Noida.
2. The total area of Township is around 4494.31 acres and it is being developed in 03 phases. The first phase having total area of 1671 acres is under development. Some of the residential towers have been completed and as per inputs during site visit, around 40-50 families are presently residing in the township. Remaining 02 phases have not been developed by the builder yet. Phase 2 having area of around 2333 acres, majorly falls under District G.B. Nagar and part of it is in District Ghaziabad. Phase 3 having an area of around 490 acres has land under District Ghaziabad as well G.B. Nagar but has not been developed yet.

3. The site verification report from CGWA has been submitted by the representative of CGWB, Lucknow present during inspection. The report is annexed as **Annexure 1**.
4. Report has been received from District Forest Officer, Ghaziabad in reference to the observations during inspection, the same is annexed as **Annexure 2**.

Following observations have been made as per the report received from CGWB and Forest Department

#### **Observations from CGWB**

1. M/s Uppal Chadha Hi Tech Developers (Wave-Hi-Tech Township) has been granted NOC for ground water abstraction. Fresh ground water abstraction permitted is 38772 m<sup>3</sup>/day or 14151780 m<sup>3</sup>/year through tube-wells. 08 of the proposed new tube wells have been constructed in project area in phase-1. Out of these 02 tube wells are being used for supply of drinking water to the residents. **Electronic flow meters was not found installed on tubewells. It has been recommended that digital flow meters may be fitted in all energized tube wells immediately.**
2. The project proponent has implemented Roof Top Rain Water Harvesting (RTRWWH) in the premises of township. RTRWH recharge structures with single recharge well have been constructed at different locations. Remaining recharge structures are under planning to be constructed. RTRWH has been constructed in group community as per by-laws of Development Authority. 03 ponds have also been developed for recharge/conservation in the area of first phase of the project. **It has been recommended to construct proposed Roof Top Rain Water Harvesting in the premises of township as per submitted proposal and quantum of recharge be calculated as per design of structure.**
3. As per NOC issued by CGWA, 02 piezometers were to be installed in the premises. **No piezometer has been installed by the proponent. It has been recommended to construct 02 no of piezometers at suitable locations in the project area as per condition of NOC of CGWA granted to the proponent.**
4. As per NOC issued by CGWA, ground water quality report was to be monitored twice in a year. **No water quality report was available. It has been recommended to analyse ground water quality of running tube wells in the month of November 2019 (post monsoon period).**

As per the above observations in the report submitted by CGWB, although the proponent has been granted NOC for ground water abstraction, but the proponent has

not complied with the conditions of NOC which has been granted by CGWA vide letter dated 17.05.2019 which has been annexed as **annexure 3**.

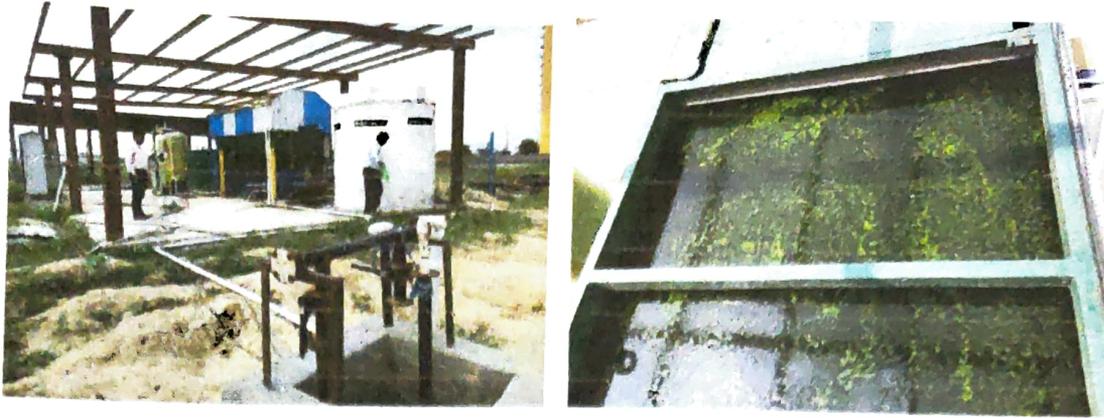
#### **Observations from Forest Department, Ghaziabad**

As per the report of Forest Department, Ghaziabad, no damage of trees/cutting/other damages has been found under section 16 of The Uttar Pradesh Protection of Trees Act, 1976 during present inspection. Forest department vide notice dated 21.10.2019 has issued directions to the proponent to comply with all the provisions under The Uttar Pradesh Protection of Trees Act, 1976 and to take approval from the department with any tree needs to be cut during development of the project.

**However, in year 2015, Shri Deepak Pathak, DGM and Shri Sudheer Arora, Project Manager working in this project were fined Rs. 1,00,000/- due to violation found under The Uttar Pradesh Protection of Trees Act, 1976**

#### **Observation from Uttar Pradesh Pollution Control Board, Ghaziabad**

1. The project proponent has been issued environmental clearance by State Level Environment Impact Assessment Authority, Uttar Pradesh vide letter dated 31 July, 2014. (**Annexure 4**).
2. The project proponent has been issued NOC from UPPCB vide letter dated 10.03.2011 which was renewed on 29.11.2018 for a period of 05 years (**Annexure 5**).
3. Unit has applied for consent to operate application to UPPCB which is presently under process.
4. Presently, 40-50 families are residing in the township in area which has been developed in phase 1 of the project. Unit has installed 8 compact STPs presently for treatment of sewage generated from domestic processes. STP's were not found in operation. No sewage was found at inlet of STP. During inspection, it was informed that as only few families are presently residing in the township, hence, very less amount of sewage is being generated. **Units of STPs were not found maintained. No bio mass was observed in any of the STP. By pass arrangement from rotating media bio reactor was found. No piping arrangement was found for reusing of treated effluent for irrigation purposes.** It has been informed that the treated sewage is being taken through tankers for irrigation in the premises. Photograph of one of the STPs taken during inspection is as below :-



5. Unit has presently installed 19 DG sets at different locations of the project. All DG sets have been found with acoustic enclosures but stack height of several DG sets have not been found as per the norms laid down by UPPCB.



6. No arrangement for disposal of solid waste generated from the township was observed during inspection.
7. During inspection, few construction sites were in operation in phase 01. Yard for storage of building material has been developed by the proponent. 01 RMC plant is also installed within the premises. Proper arrangement for control of dust emissions were not observed during inspection.



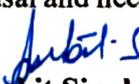


Hence, the unit has not complied with the conditions imposed in the Consent of Established and Environmental Clearance which has been granted to the proponent. In view of the violations which has been found by UPPCB, following action has been taken by UPPCB :-

- a) District Administration, on recommendation of UPPCB's Regional Office, Ghaziabad has imposed imposition of environmental compensation of Rs. 5,00,000/- against the proponent and environmental compensation of Rs. 1,00,000/- against the RMC plant for uncontrolled dust emissions generated from construction sites. Copy of same is annexed as **Annexure 6**.
- b) Regional Office, UPPCB, Ghaziabad has recommended for seizure of bank guarantee of Rs 10 Lacs which was deposited with UPPCB at the time of issuance of consent to establish for non- compliance of conditions imposed along with recommendation to reject the consent to operate application.

The report in the aforesaid matter is put up for your perusal and necessary action please.

  
(Ranjit Singh)  
Junior Engineer  
Regional Office, UPPCB  
Ghaziabad

  
(Ankit Singh)  
Assistant Environmental Engineer  
Regional Office, UPPCB  
Ghaziabad

Regional Officer



## Report on the Joint Inspection of M/S Uppal Chadha Hi Tech Developers Pvt. Ltd. (Wave Hi-Tech Township), Ghaziabad and Gautam Budha Nagar on 19.9.19

In reference to letter no. of UPPCB 3210/OAM 549/19/19 dated 30.8.19, the letter has been issued by Regional Director CGWB, Lucknow, for nomination of joint inspection under letter no 4 (237) CGWB/NR/ S&I/2018/1044 dated 03.9.19.

The purpose of inspection visit of infrastructure project to verify the allegation made by Shri Mahakar Singh (Applicant) in Hon. NGT O.A. No 549/2019 dated 13.08.19. The joint inspection on the part of CGWA was done on 19.9.19 in the light of compliances of NOC conditions accorded to M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township) Ghaziabad for fresh ground water withdrawal for drinking/ domestic uses and /or green belt. The NOC has issued on **08.5.19 (NOC no CGWA/NOC/INF/ ORIG/2019/5258)** and valid up to **07.05.2021 for two years only**.

A joint team of members from UPPCB, Ghaziabad, Forest Department, Ghaziabad and G. B. Nagar and CGWB Lucknow visited the infrastructure project area of "M/S Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township), Ghaziabad in order to verify the allegations made by Mahakar Singh (Applicant). The name of team members are as given below:-

1. Shri Ankit Singh, Assistant Environment Engineer from UPPCB, Ghaziabad
2. Shri Ranjeet Singh, Junior Engineer, from UPPCB, Ghaziabad
3. Shri NavRatan Singh, Forest Ranger, from Forest Department, Ghaziabad
4. Shri Luv Kaushik, Section Officer, from Forest Department, Ghaziabad
5. Shri Shashi Sekher, Section officer from Forest Department, G.B. Nagar
6. Jagdamba Prasad, Scientist-D, Central Ground Water Board, Lucknow

Joint team along with project representative Shri Naresh Patel, Senior DGM and Shri Sharfarz Ahmad, Manager visited the Wave Hi-Tech Township project area (Phase 1 and 2) for inspection. The following observations are made during the joint inspection visit and after discussion with project representatives.

1. The total project area of M/s Uppal Chadha Hi Tech Developers Pvt. Ltd (Wave Hi-Tech Township) is covered **4494.31 acres** area in **three phases**. **First phase** of project area having an area **1671 acres**, comprised of sector 1 to 7, which falls in Ghaziabad district. Completion certificate of project has been issued from Ghaziabad Development Authority (GDA).
2. The second phase having an area of project **2333 acres**, which comes in Gautam Budha Nagar district, i.e. **about 80%** area comes in G.B. Nagar district and rest of the area in Ghaziabad district and third phase having an area **490.31 acres** almost equally falls in Ghaziabad and G.B. Nagar districts.

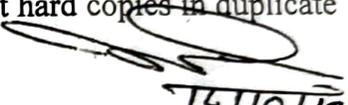
The second phase is in under development for construction of town ship, whereas in third phase ,no construction work has initiated so far.

The points related to compliance of conditions of NOC given by CGWA are as follows.

Compliance Conditions as per NOC issued by CGWA on 08 May 2019	Observation of Joint inspection team	Recommendations
Fresh ground water abstraction permitted 38772 m <sup>3</sup> / day or 14151780 m <sup>3</sup> / year ground water through 31 no of existing and 14 no of proposed new tube wells only. Flow meter on tube wells to be fitted immediately on completion of their construction or grant of NOC and inform to CGWB within 6 months of issue of NOC.	8 no of proposed new tube well have been constructed in project area in phase -1. Out of these 2 no of new tube wells are being used for supply of drinking water to the residents. Existing tube wells almost closed and only two are in running condition for miscellaneous uses. All existing and new tube wells are yet not fitted with electronic flow meters. Procurement of electronic flow meters are in under process to purchase.	The project proponent has been advised that, digital flow meters may be fitted in all energized tube wells immediately and intimation be sent to Regional Director CGWB ,Lucknow along with photographs of tube well fitted with flow meter showing reading and daily abstraction data recorded in a log book of each tube well as per NOC condition.
Ground water Recharge quantum to be implemented by the project proponent to a tune of 24017780 m <sup>3</sup> /year through roof top rainwater harvesting in the project campus. The compliance to be instated within 6 months.	The project proponent has implemented Roof Top Rain Water Harvesting (RTRWWH) in the premises of township. RTRWH recharge structures with single recharge well in different locations in the project area have been constructed and proposed RTRWH recharge structures are under planning to construction shortly. The Roof Top Rain Water Harvesting structures (RTRWH) are constructed in group community, where plot size less than 300 sq m. as per byelaws of GDA. Besides, three ponds has also been developed for recharge/ conservation in the area of first phase of the project .	Advised to construct proposed Roof Top Rain Water Harvesting (RTRWWH) in the premises of township as per submitted proposal and quantum of recharge be calculate as per design of structure. Photographs of RTRWH structures may be send to Regional Director CGWB ,Lucknow
Ground water regime in project area, 2 no of Piezometers to be constructed. 1 no of piezometer fitted with	Piezometers yet not constructed. The construction of piezometers is under planning and Digital Water Level Recorder (DWLR) with telemetry system is under process to procurement.	Piezometers yet to be construct. Advised to construct of 2 no of piezometers at suitable locations in the project area

Digital Water Level Recorder (DWLR) and 1 no of piezometer fitted DWLR with telemetry system. Compliance to be submitted 6 months of issue of NOC.		and installed Digital Water Level Recorder (DWLR) with telemetry system. Water Level data of piezometers along with photographs be sent to Regional Director CGWB Lucknow
Ground Water Quality report to be monitored twice in a year. The Compliance to be sent within one year.	No Quality report was available.	Project proponent has advised to analyze GW quality of running tube wells in the month of November 2019 (post monsoon period). Quality report of ground water be sent to Regional Director CGWB ,Lucknow

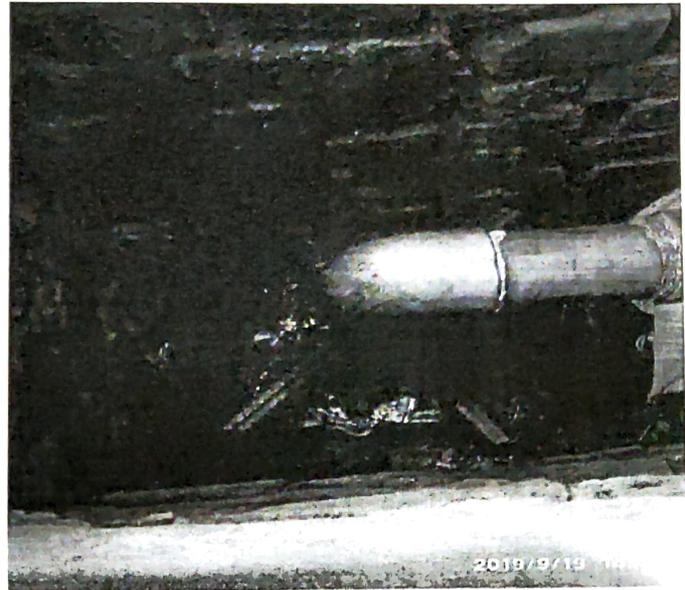
The project proponent has been advised to submit on line self-compliance report within stipulated time period as given in NOC conditions and submit hard copies in duplicate to office of Regional Director, Lucknow.

  
14/10/19  
(Jagdamba Prasad)

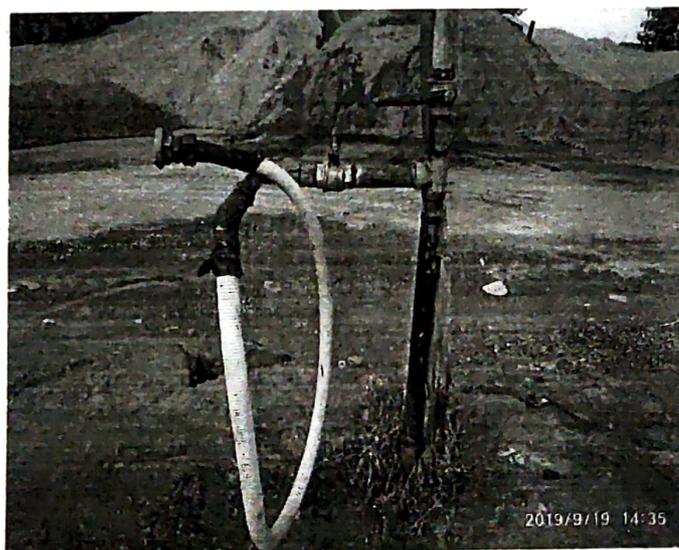
Scientist -D

**Photographs Taken during the joint inspection at M/S Uppal Chadha Hi Tech Developers Pvt.Ltd (Wave Hi-Tech Township), Ghaziabad on 19.9.19**

**Proposed New Tube wells Constructed in Project Area  
(Phase -1)**



**Existing Tube well in Project area (Phase -1)**



3 no of Ponds about 4000 sq meter area Developed for Ground Water conservation /Recharge in project area (Phase -1)



RTRWH Structures Constructed in Project area (Phase – 1)



*Handwritten signature or initials*

**Green Belt/Park developed in Project area with plantation in project**



**Project area -Phase-2 (Under Development of Town ship  
,Construction Yet not Started)**





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E-mail-dfogzb@gmail.com

## कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, गाजियाबाद।

(वन विला, सैक्टर-23, संजयनगर, गाजियाबाद).

पत्रांक २३६२ / ३५-३ दिनांक, गाजियाबाद,

०८ नवम्बर, 2019।

सेवा में,

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड, गजियाबाद।

विषय :- मा० एन०जी०टी० नई दिल्ली में योजित ओ०ए० संख्या-549/2019 मेहकार सिंह बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 13.08.2019 के अनुपालन के सम्बन्ध में।

सन्दर्भ:- आपका कार्यालय पत्रांक 3403/NGT OA 549/19/2019/88 दिनांक 12.09.2019

विषयवस्तु ओ०ए० सं० 549/2019 मेहकार सिंह बनाम स्टेट ऑफ यू०पी० में मा० एन० जी०टी० के आदेश दिनांकित 13.08.2019 के अनुपालन में मै० उप्पल चडढा हाई-टेक डवलपर्स प्रा० लि०, 757 डासना काजीपुरा मोड., एन०एच०-24, जनपद गाजियाबाद के भौगोलिक सीमान्तगत स्थित वेव सिटी प्रोजेक्ट का संयुक्त स्थलीय निरीक्षण क्षेत्रीय वनाधिकारी, गाजियाबाद रेंज, गाजियाबाद द्वारा सी०जी०डब्लू०ए०, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद एवं प्रभागीय वनाधिकारी, गौतमबुद्ध नगर द्वारा नामित प्रतिनिधि के साथ दिनांक 19.09.2019 को, आपके कार्यालय पत्रांक सं० 3403/NGT OA 549/19/2019/88 दिनांक 12.09.2019 के क्रम में, किया गया। उन्होने रिपोर्ट दी गयी है कि उपर्युक्त उल्लिखित प्रोजेक्ट स्थल में मै० उप्पल चडढा हाई-टेक डवलपर्स प्रा० लि०, द्वारा उ०प्र० वृक्ष संरक्षण अधिनियम 1976 के अन्तर्गत पातन हेतु प्रतिबन्धित प्रजातियों के किसी वृक्ष का पातन/शाखा तरासी/अन्य कोई क्षति नहीं की गयी है। उक्त प्रोजेक्ट के निस्पादन में भविष्य में किसी वृक्ष का अवैध पातन ना हो सके इसीलिए मै० उप्पल चडढा हाई-टेक डवलपर्स प्रा० लि०, को उ०प्र० वृक्ष संरक्षण अधिनियम 1976 की धारा 16 के अन्तर्गत नोटिस दिनांकित 21.10.2019 निर्गत की गयी है कि वह वेव सिटी प्रोजेक्ट के निस्पादन के दौरान वृक्षों का पातन/शाखा तरासी/अन्य कोई क्षति न करें, यदि प्रोजेक्ट के निस्पादन में किसी वृक्ष द्वारा बाधा पहुँचना पाया जाये तो उ०प्र० वृक्ष संरक्षण अधिनियम 1976 के अन्तर्गत सक्षम प्राधिकारी से लिखित अनुज्ञा उनके द्वारा प्राप्त कर ली जाये।

यहाँ यह भी अवगत कराना है कि श्री दीपक पाठक, डी०जी०एम० एवं श्री सुधीर अरोडा, प्रोजेक्ट मैनेजर, वेव सिटी, कार्यालय एन० एच०-24 वाईपास काजीपुरा, गाजियाबाद के विरुद्ध उ०प्र० वृक्ष संरक्षण अधिनियम 1976 का उल्लंघन करने पर दिनांक 08.05.2015 को रेंज कंस सं० 22/2015-16 निर्गत किया था जिसमें प्रशमन शुल्क 1,00,000/- (रु एक लाख) ई-3 सं०-2310/71 दिनांक 20.06.2015 द्वारा वसूल किया जा चुका है।

रिपोर्ट सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित।

प्रभागीय निदेशक,  
सामाजिक वानिकी प्रभाग,  
गाजियाबाद।



सत्यमेव जयते

भारत सरकार  
केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास  
और गंगा संरक्षण मन्त्रालय  
Government of India  
Central Ground Water Authority  
Ministry of Water Resources,  
River Development & Ganga Rejuvenation

### NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Uppal Chadha Hi Tech Developers Pvt. Ltd. (Wave Hi-Tech Township)		
Project Address:	NH-24		
Village:	Dasna Dehat	Block:	Rajapur
District:	Ghaziabad	State:	Uttar Pradesh
Pin Code:			
Communication Address:	C - 1, Sector - 3, Noida, District - Gautam Buddha Nagar, Uttar Pradesh - 201301		
Address of CGWB Regional Office :	Regional Director, Central Ground Water Board, Northern Region, Bhujal Bhawan, Sector - B, Sitapur Road Yojana, Ram Ram Chauraha, Lucknow, Uttar Pradesh - 226021		

1. <b>NOC No.:</b>	CGWA/NOC/INF/ORIG/2019/5285									
2. <b>Application No.:</b>	21-4/4196/UP/INF/2017		3. <b>Category:</b>	Infrastructure						
4. <b>Project Status:</b>	New Project		5. <b>NOC Type:</b>	New						
6. <b>Valid from:</b>	08/05/2019		7. <b>Valid up to:</b>	07/05/2021						
8. <b>Ground Water Abstraction Permitted:</b>										
Fresh Water		Saline Water		Dewatering		Total				
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year			
38772	14151780					38772	14151780			
9. <b>Details of ground water abstraction /Dewatering structures</b>										
<b>Total Existing No.:31</b>					<b>Total Proposed No.:14</b>					
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	31	0	0	0	0	14	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. <b>Quantum of ground water recharge(m<sup>3</sup>/year):</b>	2401778									
11. <b>Number of Piezometers (Observation wells) to be constructed/ monitored &amp; Monitoring mechanism.</b>	No. of Piezometers		Monitoring Mechanism							
			Manual	DWLR**	DWLR With Telemetry					
**DWLR - Digital Water Level Recorder	2		0	1	1					

(Compliance Conditions given overleaf)

**THIS NOC IS VALID ONLY FOR DRINKING /DOMESTIC USES AND/OR GREEN BELT.**

Digitally signed by  
NANDAKUMARAN P  
Date: 2019.05.17 14:44:35 +05'30'

18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: cgwa-noc.gov.in

Member (CGWA)

स्वच्छ सुरक्षित जल - खुशहाल कल  
CONSERVE WATER - SAVE LIFE

**Validity of this NOC shall be subject to compliance of the following mandatory conditions:**

- 1) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 2) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 3) All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
- 4) In case the ground water abstraction is more than 10 m<sup>3</sup>/d, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m<sup>3</sup>/d, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
- 5) In case ground water abstraction is more than 10 m<sup>3</sup>/d, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m<sup>3</sup>/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
- 6) Ground water augmentation measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
- 7) Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge structures at its own cost.
- 8) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 9) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 10) The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
- 11) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 12) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 13) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 14) The firm shall report compliance of the NOC conditions online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
- 15) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
- 16) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 17) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 18) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 19) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

# State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar  
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Website : www.seiaaup.com

Ref.: 918/Parya/SEAC/2069/2013/JDCA(S)

Date: 31 July, 2014

To,

Sri Rakesh Garg (Director)  
M/s Uppal Chaddha HI-tech Developers Pvt. Ltd.  
33, Community Centre, New Friends Colony,  
New Delhi-110065

Sub: Regarding Environment Clearance for the proposed revision in "Wave Hi Tech Township", (Expansion) at Vill-Mehrauli, Shahpur Bamheta, duriyai, Dasna, Sadiqpur/Qazipur, Bayana, aiphal & Expension in Vill-Arifpur, Sadat Nagar Iqia & Inayatpur, Talabpur, Kachhehra, Warisabad, Dujana & Girdharpur, Ghaziabad, U.P.

Dear Sir,

Please refer to undated letter received in this office on 01/10/2013 addressed to the Secretary SEAC, Directorate of Environment, Lucknow. The SEAC considered the matter in its meeting held on 03/10/2013. The case was presented by the consultant M/s Perfect Enviro Solution Pvt. Ltd. along with the project proponent. The proponent, through the documents submitted and presentation made, informed the SEAC that:-

1. The revision in environment clearance is sought for Wave Hi Tech Township at village Mehrauli, Shahpur Bamheta, Duriyai, Dasna, Sadiqpur/Qazipur, Bayana, Naiphai and Expansion in villages – Arifpur, Sadat Nagar Iqia & Inayatpur, Talabpur, Kachhehra, Warisabad, Dujana & Girdharpur Ghaziabad, Uttar Pradesh.
2. The built up area as 51578130.39 sqmt, the total land area as 4494.31 Ha have been proposed.
3. Provision for plots, EWS/LIG plots, Group housing, Industrial area, Commercial complex, Educational, Medical, Community and other Recreational activities have been proposed. The revised project details are as below:
4. The Plot area of Residential plots will be 2236174 sqm & Built up area will be 10733635.2 sqm.
5. The Plot area of EWS/LIG will be 54107.51 sq m and Built up area will be 292180.554 sq m.
6. The Plot area of Residential group housing will be 4516257 sqm and Built up area will be 24387787.8 sq m.
7. The Plot area of Public and Semi Public areas will be 1694410.796 sq m and Built up area will be 4913791.31 sq m.
8. The Plot area of Commercial and Office areas will be 1719704.134 sq m and Built up area will be 9286402.323 sq m.
9. The Plot area of Industrial area will be 1091296.222 sq m and Built up area will be 1309555.467 sq m
10. The Plot area of Recreational area will be 545648.1112 sq m and Built up area will be 654777.7335 sq m.
11. The total water requirement as 92144 KLD and fresh water requirement as 59581 KLD which will be sourced from Ghaziabad Development Authority.
12. 73249 KLD waste water to be generated which will be treated in 60 number of STP capacity of 88 MLD has been proposed.

13. The 354 MTPD municipal waste, 4 liter/day used oil and 8 Kg per day E-waste is estimated to be generated.
14. The energy requirement 822 MW is estimated which will be met through the UPPCL. The backup power will be provided by 17 DG Sets (14 x 400 KVA, 2 x 750 KVA, 1 x 1500 KVA).
15. Parking norms as Ghaziabad Development Authority shall be followed.
16. 143053 Cum volume of water for RWH during peak hours and 4494 no of rain water harvesting pits shall be proposed.
17. Project is covered under category 8(b) of EIA Notification 2006 as amended.

Based on the recommendation of the SEAC meeting dated 03/10/2013 the SEIAA in its meeting dated 10/10/2013 has agreed to grant the Environment Clearance to the proposed project subject to the effective implementation of the following general and specific conditions.

a. General Conditions:

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers & other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.

18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day & night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped & covered with vegetation of indigenous variety.

40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation & does not cause problem of odor. Odorless technology options should be examined & a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.

66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in upliftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.
75. Project falling with in 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco- sensitive zone is not earmarked.
76. The environmental safeguards contained in EIA Report should be implemented in letter & spirit.
77. Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase.
78. Six monthly monitoring reports should be submitted to DoEn, U.P./UPSEB/ MoEF Regional Office, Lucknow.
79. Officials from DoEn, U.P./UPSEB/ MoEF Regional Office, Lucknow who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection.
80. In the case of any change(s) in the scope of the project, the project would require a fresh EC.
81. The SEIAA, UP reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound manner.
82. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
83. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
84. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

**b. Specific Conditions:**

**Construction Phase**

- (i) Consent for Establishment shall be obtained from Uttar Pradesh Pollution Control Board under Air and Water Act and a copy shall be submitted to SEIAA,UP before start of any construction work at the site.
- (ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- (iii) A First Aid Room will be provided in the project both during construction and operation of the project.
- (iv) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- (v) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- (vi) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (vii) The approach road to OSR shall be ensured.
- (viii) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (ix) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- (x) Any hazardous waste generated during construction phase, should be disposed off as per applicable rules & norms with necessary approvals of the Uttar Pradesh Pollution Control Board.
- (xi) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- (xii) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- (xiii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xiv) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
- (xv) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100 Km of Thermal Power Stations).
- (xvi) Ready mixed concrete must be used in building construction.
- (xvii) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xviii) Water demand during construction should be reduced by use of premixed concrete, curing agents and other best practices referred.
- (xix) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- (xx) Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.

- (xxi) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxii) Use of glass may be reduced by up to 40% to reduce the electricity consumption & load on air-conditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxiii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxiv) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all airconditioned spaces while it is aspirational for non-airconditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- (xxv) The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
- (xxvi) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xxvii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

#### Operation Phase

- i) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Discharge of unused treated effluent shall conform to the norms and standards of the Uttar Pradesh Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
- ii) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- iii) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Uttar Pradesh Pollution Control Board.
- iv) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- v) The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
- vi) Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- vii) Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
- viii) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should

- be utilized.
- x) A Report on the energy conservation measures confirming to energy conservation norms finalise by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.
  - xi) Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
  - xii) Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
  - xiii) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be invalid and cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be invalid and cancelled.

The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

  
(J. S. Yadav)

Member Secretary, SEIAA

No. \_\_\_\_\_/Parya/SEAC/2069/2013/JDCA(S) as above

**Copy for information and necessary action to:**

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. P.L. Ahuja Rai, Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. District Magistrate, Ghaziabad, U.P.
6. Assitt. Director, Directorate of Environment, U.P., Vineet Khand-1, Gomti Nagar, Lucknow.
7. Copy for Web Master/Guard File

  
(Dr. R.K. Sardana)  
Director (I/C)/Secretary SEAC,  
Directorate of Environment, U.P.



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टीसी-12 वी, विभूति खण्ड,

गोमती नगर, लखनऊ

संदर्भ संख्या H/2767/सी-1/एनओसी-688/2017

दिनांक : 29-11-17

सेवा में,

मैसर्स "उप्पल चड्डा हाईटैक डेवलपर्स प्रा0 लि0"

Mezzanine Floor, M-4,

South Extension Part-II

New Delhi-110049.

विषय : पर्यावरणीय प्रदूषण की दृष्टिकोण से हाईटैक टाउनशिप परियोजना हेतु पूर्व में निर्गत अनापत्ति प्रमाण पत्र की वैधता अवधि बढ़ाये जाने के संबंध में ।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र जो कि बोर्ड मुख्यालय में दिनांक-16.11.2017 को प्राप्त हुआ है, का संदर्भ लें। आपके आवेदन पर विचार किया गया तथा निम्नलिखित शर्तों के समुचित अनुपालन के साथ हाईटैक सिटी परियोजना (गाजियाबाद के अन्तर्गत ग्राम- सादिकपुर काजीपुर, न्यायफल, बयाना, शाहपुर बेम्हैटा, डासना, महरौली, इकलाख, इनायतपुर, आरिफपुर, दुरयाई, पचैडा वारिसबाद, दुजाना, तलबपुर उर्फ हाथीपुर व गिरधरपुर सुनारसी) को पूर्व में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवम् वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अन्तर्गत बोर्ड के पत्रांक एफ 82293/सी-1/एनओसी0/जी-688/2011/8 दिनांक 10/03/2011 द्वारा निर्गत अनापत्ति प्रमाण पत्र की वैधता तिथि निम्नलिखित शर्तों के साथ पत्र निर्गमन की तिथि से 05 वर्ष हेतु बढ़ायी जाती है :-

1. परियोजना से जनित वेस्ट ऑयल तथा ई-वेस्ट का निस्तारण परिसंकटमय अपशिष्ट नियमावली तथा ई-वेस्ट नियमावली के प्राविधानों के अनुसार किया जायें।
2. परियोजना विकास के दौरान डस्ट नियंत्रण हेतु वाटर स्पिन्कलर की व्यवस्था की जाये एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय/कार्यालय द्वारा जारी मेमोरण्डम 2010 का पालन किया जाना अनिवार्य है।
3. निर्माण गतिविधियों में लगे अस्थायी श्रमिकों के भोजन निर्माण हेतु एल0पी0जी0 की व्यवस्था की जाये तथा उनके सीवेज के निस्तारण हेतु सेप्टिक टैंक/सोकपिट की व्यवस्था की जाये।
4. परियोजना द्वारा सीवेज शुद्धिकरण व्यवस्थाओं हेतु अलग से डी0जी0सेट स्थापित करें तथा उक्त हेतु अलग से विद्युत मीटर स्थापित करें।
5. सालिड वेस्ट मैनेजमेंट एम0एस0डब्लू0 रूल्स-2016 के प्राविधानों के अनुसार करें।
6. नगरीय ठोस अपशिष्ट को एकत्रित करके सेग्रीग्रेट किया जाये जिससे प्राप्त बायोडिग्रेडेबिल वेस्ट को वर्मी कम्पोस्ट अथवा आर्गेनिक वेस्ट कनवर्टर के माध्यम से बायो कम्पोस्ट तैयार किया जाये।
7. परियोजना द्वारा रेन वाटर हार्वेस्टिंग व्यवस्था स्थापित करें एवं हरित पट्टिका का प्रस्ताव प्रेषित करें।
8. गा0 राष्ट्रीय हरित अधिकरण द्वारा समय-समय पर दिए गए निर्देशों का अक्षरशः अनुपालन किया जाएगा।
9. परियोजना का निर्माण अथॉरिटी द्वारा स्वीकृत नक्शा के अनुसार ही किया जाये।
10. भू-स्वामित्व सम्बन्धी वाद विवाद होने तथा सरकारी भूमि पाये जाने की स्थिति में परियोजना स्वयं उत्तरदायी होगी तथा यह अनापत्ति प्रमाण पत्र निरस्त कर दी जायेगी।
11. परियोजना स्थल पर अथॉरिटी के नियमानुसार हरित पट्टिका विकसित की जाये।
12. भूजल के दोहन हेतु केंद्रीय भूजल प्राधिकरण से एनओसी0 प्राप्त किया जाये।
13. परियोजना स्थल पर कन्सट्रक्शन एण्ड डिगोलिशन वेस्ट मैनेजमेंट रूल्स, 2016 के प्राविधानों के अनुसार परियोजना के निर्माण स्थल पर अनिवार्य रूप से (6'x4') डिस्पोजेबल बोर्ड प्रदर्शित किया जाए।

14. परियोजना द्वारा पर्यावरण (संरक्षण) अधिनियम 1986, जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 एवं अन्य सुसंगत नियमों के आवश्यक प्राविधानों का अनुपालन सुनिश्चित किया जाये।
15. Unit will put tarpaulin scaffolding around the area of construction and the building for effective and efficient control of dust emission generated during construction of the project.
16. Storage of any construction material particularly sand will not be done on any part of street and roads in the projects area. The construction material of any kind stored on site will be fully covered in all respect so that it does not disperse in the air in any form.
17. All the construction material & debris will be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
18. The dust emission from the construction sites will be completely controlled and all precautions will be taken in that behalf.
19. The vehicles carrying construction debris or construction material of any kind will be cleaned before it is permitted to ply on the road after unloading of such material.
20. Every worker working on the construction site and involved in loading, unloading and carriage of construction debris or construction material shall be provided with mask to prevent inhalation of dust particle.
21. All medical help, investigation and treatment will be provided to the workers involved in the construction of building and carrying of construction of building and carrying of construction debris or construction material related to dust emission.
22. The transportation of construction material and debris waste to construction site, dumping site or any other place will be carried out in accordance with rules.
23. Fixing of sprinklers and creation of green air barriers will be done to control fugitive dust emission and improve environment.
24. Compulsory use of wet jet in grinding and stone cutting will be practiced.
25. Wind breaking wall will be constructed around the construction site.
26. Green belt will be developed around the buildings as per rules.
27. All approach roads & in campus roads should be sprinkled with water to suppress the dust emission

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवम् सामान्य शर्तों का प्रभावी एवम् संतोषजनक अनुपालन न करने पर बैंक गारण्टी सं० 235GM 01173110002 दिनांक 07/11/2017 रु० 10 लाख बोर्ड के पक्ष में अवमुक्त करा ली जायेगी एवं अधिनियमों के तहत कार्यवाही की जा सकती है तथा बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त किया जा सकता है। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के संबंध में उद्योग द्वारा इस कार्यालय में दिनांक 31.12.2017 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए।

  
( आशीष तिवारी )  
सदस्य सचिव

पृष्ठांकन सं०

/एन०ओ०सी०

तददिनांक :

प्रतिलिपि : क्षेत्रीय अधिकारी, उपप्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी, वृत्त-1

# कार्यालय नगर मजिस्ट्रेट गाजियाबाद।

ANNEXURE B

पत्रांक १५/एस.टी-सी.एम/19

दिनांक: 20-11-2019

## आदेश

मैसर्स उप्पल चढढा

हाई टेक डेवलपर्स प्रा० लि०.

ग्राम महारौली, शाहपुर बम्हेटा, दुर्गायी, डासना, सददीकपुर/काजीपुर, बयाना, नाईफल  
ग्राम आरिफपुर, सादत नगर इक्लानयतपुर, तलाकपुर, कचैडा, गिरधरपुर  
गाजियाबाद

मुख्य पर्यावरण अधिकारी/क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा अपने कार्यालय पत्रांक-3912/19 दिनांक 19.10.2019 द्वारा अवगत कराया गया है कि सर्वेक्षण दिनांक 28.08.2019 के दौरान आपकी उपरोक्त संस्था में कन्स्ट्रक्शन मैटेरियल जैसे रेत, बंदरपुर इत्यादि को अस्थायी रूप से मण्डारण किया जा रहा है। जिससे स्पष्ट है कि परिसर में संचालित कार्य से आस-पास के परिवेशीय वायु गुणता पर विपरीत प्रभाव पड़ रहा है तथा आपके द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 21/2014 वर्धमान कौशिक बनाम यूनियन ऑफ इण्डिया एवं अन्य के अन्तर्गत पारित अधोलिखित आदेश दिनांक 11.12.2015 का उल्लंघन किया गया है।-

"We hereby also direct that builders who keep their dust, sand, cement, brick and other construction materials on the public place and road as per the directions of the Tribunal already issued, would not be permitted to do so. Besides, seizing such materials under the provision of the Municipal Corporation Act of the Delhi, they would be liable to pay environmental compensation at the rate of Rs 50,000/- per incident as already directed. Even the construction material which is stored within the building should be covered, and it should be ensured that there is no emission and it does not disperse into the atmosphere. This will also apply to transportation of construction materials. These directions will be applicable to NCR Delhi as afore indicated."

उपरोक्त एवं मुख्य पर्यावरण अधिकारी/क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड गाजियाबाद की आख्या दिनांक 19.09.2019 से स्पष्ट है कि आप द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के ओ०ए० संख्या 21/2014 वर्धमान कौशिक बनाम यूनियन ऑफ इण्डिया एवं अन्य के अन्तर्गत पारित आदेश दिनांक 11.12.2015 के पालन न करने के कारण पर्यावरण क्षतिपूर्ति के जिम्मेदार है।

अतएव मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 21/2014 वर्धमान कौशिक बनाम यूनियन ऑफ इण्डिया एवं अन्य के अन्तर्गत पारित आदेश दिनांक 11.12.2015 का पालन न करने एवं उल्लंघन करने पर मुख्य पर्यावरण अधिकारी/क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद की आख्या दिनांक 19.09.2019 के क्रम में आपके विरुद्ध 5,00,000 रुपये का पर्यावरण क्षतिपूर्ति शुल्क आरोपित किया जाता है एवं आपको हिदायत दी जाती है कि आदेश की प्रति प्राप्त करने के एक सप्ताह के अंदर पर्यावरण क्षतिपूर्ति की धनराशि खाता संख्या:-38176258654 आई०एफ०एस०सी० कोड-07873 में जमा कराना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरण क्षतिपूर्ति की धनराशि मू-राजस्व की मॉति वसूल की जायेगी।

(शिव प्रताप शुक्ल)

नगर मजिस्ट्रेट

गाजियाबाद।

प्रतिलिपि:- प्रमारी निरीक्षक, थाना कविनगर गाजियाबाद को दो प्रति इस निर्देश के साथ कि एक प्रति पर उपरोक्त को तामील कराते हुये दूसरी प्रति पर तामीली आख्या पत्र प्राप्ति के दो दिवस में उपलब्ध कराये।

नगर मजिस्ट्रेट

गाजियाबाद।

# कार्यालय नगर मजिस्ट्रेट गाजियाबाद।

पत्रांक 5/एस.टी-सी.एम/19

दिनांक 20-11-2019

## आदेश

मैसर्स उप्पल चढढा

हाई टेक डेवलपर्स प्रा0 लि0,

ग्राम महरीली, शाहपुर बम्हैटा, दुर्यायी, डासना, सददीकपुर/काजीपुर, बयाना, नाईफल

ग्राम आरिफपुर, सादत नगर इक्लानयतपुर, तलाकपुर, कचैडा, गिरधरपुर

गाजियाबाद

मुख्य पर्यावरण अधिकारी/क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा अपने कार्यालय पत्रांक-3926/19 दिनांक 19.10.2019 द्वारा अवगत कराया गया है कि सर्वेक्षण दिनांक 19.09.2019 के दौरान आपकी उपरोक्त संस्था में कन्स्ट्रक्शन मैटेरियल जैसे रेत, बदरपुर इत्यादि को अस्थायी रूप से भण्डारण किया जा रहा है। जिससे स्पष्ट है कि परिसर में संचालित कार्य से आस-पास के परिवेशीय वायु गुणता पर विपरीत प्रभाव पड़ रहा है तथा आपके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 21/2014 वर्धमान कौशिक बनाम यूनियन ऑफ इण्डिया एवं अन्य के अन्तर्गत पारित अधोलिखित आदेश दिनांक 11.12.2015 का उल्लंघन किया गया है:-

"... We hereby also direct that builders who keep their dust, sand, cement, brick and other construction materials on the public place and road as per the directions of the Tribunal already issued, would not be permitted to do so. Besides, seizing such materials under the provision of the Municipal Corporation Act of the Delhi, they would be liable to pay environmental compensation at the rate of Rs 50,000/- per incident as already directed. Even the construction material which is stored within the building should be covered, and it should be ensured that there is no emission and it does not disperse into the atmosphere. This will also apply to transportation of construction materials. These directions will be applicable to NCR Delhi as afore indicated..."

उपरोक्त एवं मुख्य पर्यावरण अधिकारी/क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद की आख्या दिनांक 19.09.2019 से स्पष्ट है कि आप द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के ओ0ए0 संख्या 21/2014 वर्धमान कौशिक बनाम यूनियन ऑफ इण्डिया एवं अन्य के अन्तर्गत पारित आदेश दिनांक 11.12.2015 के पालन न करने के कारण पर्यावरण क्षतिपूर्ति के जिम्मेदार है।

अतएव मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 21/2014 वर्धमान कौशिक बनाम यूनियन ऑफ इण्डिया एवं अन्य के अन्तर्गत पारित आदेश दिनांक 11.12.2015 का पालन न करने एवं उल्लंघन करने पर मुख्य पर्यावरण अधिकारी/क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद की आख्या दिनांक 19.09.2019 के क्रम में आपके विरुद्ध 50,000 रुपये का पर्यावरण क्षतिपूर्ति शुल्क आरोपित किया जाता है एवं आपको हिदायत दी जाती है कि आदेश की प्रति प्राप्त करने के एक सप्ताह के अंदर पर्यावरण क्षतिपूर्ति की धनराशि खाता संख्या:-38178256654 आई0एफ0एस0सी0 कोड-07873 में जमा कराना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरण क्षतिपूर्ति की धनराशि मू-राजस्व की भाँति वसूल की जायेगी।

(शिव प्रतीप शुक्ल)

नगर मजिस्ट्रेट

गाजियाबाद।

प्रतिलिपि:-

प्रभारी निरीक्षक, थाना कविनगर

गाजियाबाद को दो प्रति इस निर्देश के साथ कि एक प्रति पर उपरोक्त को तामील कराते हुये दूसरी प्रति पर तामीली आख्या पत्र प्राप्ति के दो दिवस में उपलब्ध कराये।

नगर मजिस्ट्रेट

गाजियाबाद।

2019, 11, 22 20:43